

rance Corporation make allocations for housing schemes from year to year. The allocation from Life Insurance Corporation funds to Mysore State in 1966-67 is Rs. 100 lakhs. The detailed break-up of the amount earmarked for individual schemes has not yet been intimated by the State Government.

(e) The information is being collected and will be laid on the Table of the House.

**जोधपुर में हरिजनों को गृह निर्माण के लिए ऋण**

2856. श्री प० ला० बाबूवाल :  
क्या निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) निम्न आय आवाम योजना के अन्तर्गत जनवरी, 1961 से 31 मार्च, 1966 तक राजस्थान के जोधपुर शहर में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कितने परिवारों का गृह-निर्माण के लिए ऋण दिये गये थे ;

(ख) क्या यह मन् है कि अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के उद्योगिक परिवार वित्तीय स्थिति ठीक न होने के कारण ऋण की पूरी किश्तें अदा नहीं कर सके हैं ; और

(ग) क्या यह भी मन् है कि समय पर किश्तें अदा न करने के कारण सरकार ने उनके मकानों की कुर्हीं करने का आदेश दे दिया है ?

**निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मोहर चन्ध लाल) :** (क) से (ग). मांगी गयी सूचना राजस्थान सरकार से एकरुति की जा रही है तथा जैसे ही वह प्राप्त होगी सभा पटल पर रख दी जायेगी ।

### Government Savings Bank

2857. **Shri Daljit Singh;**  
**Shri A. S. Alva:**

Will the Minister of Finance be pleased to state:

(a) whether the Committee appointed by Government to consider the setting up of Government Savings Bank has submitted its report;

(b) if so, what are the main recommendations thereof; and

(c) whether Government propose to lay a copy of the report on the Table?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) The main recommendations are:

- (1) The setting up of a Government Savings Bank in urban areas by taking over the work of the Post Offices in these areas and utilising the Post Office in semi-urban and rural areas is not practicable;
- (2) A Government Savings Bank should be set up under the Ministry of Finance as a Departmental undertaking with requisite administrative and financial powers and, if this is not feasible, as an autonomous Corporation;
- (3) The Government Savings Bank should establish about 500 offices to provide additional services and better facilities with a target of raising net resources to the extent of Rs. 500 crores in the first five years of its working; the estimated cost of establishing the Bank is placed at Rs. 4 crores per annum.
- (4) The Post Office Savings Bank should be re-organised into a separate Savings Branch within the Posts and Telegraphs Department. The reorganised Post Office Savings Bank should also raise net resources of Rs. 500 crores during the first five years of its working;

- (5) The National Savings Organisation should be integrated into the Government Savings Bank and the re-organised Savings Branch of the Post Office Savings Bank as their Development Wings.

(c) The Post Office Savings Bank Reconstitution Committee was a departmental committee whose report is of a purely administrative nature specifically prepared for the use of Government. It is not, therefore, proposed to lay a copy of the report on the Table of the House.

**Affairs of Sriram Durga Prasad of Nagpur**

3058. **Shri Hari Vishnu Kamath:**  
**Shri Surendranath Dwivedy:**  
**Shri Hem Barua:**  
**Shri Nath Pal:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1159 on the 10th November, 1966 and state:

(a) whether it is a fact that the investigation into the affairs of Sriram Durga Prasad of Nagpur has been in progress for the last three years or more;

(b) if so, the reasons for such unconscionably protracted proceedings; and

(c) when the inordinately long-drawn affair will be concluded?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Although it is a fact that it was in the months of August and September, 1963 a large number of documents were seized and the affairs of Shri Sriram Durgaprasad came to the notice of the Government, investigations could be taken up only after the stay orders obtained by the parties from the Maharashtra High Court and the Andhra Pradesh High Court were vacated in February, 1964 and November, 1964 respectively. Scrutiny and correlation of documents covering a

2323 (A1) L.S.D.—5.

period of nearly 15 years and running into over 6 lakh pages and their verification at various stations all over India by more than one department is time consuming. This work has been further hampered by the parties concerned obtaining stay orders from various courts at different stages of investigation.

(c) Every effort is being made to complete the investigations expeditiously.

**Corruption in Land and Development Office, Delhi**

2859. **Shri Gulshan:**  
**Shri P. H. Bheel:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether any case of corruption in the Land and Development Office, Delhi have been brought to his notice; and

(b) if so, the action taken in this regard?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Four cases of corruption have come to notice.

(b) Two officers have been suspended and departmental inquiries against them are in progress. Departmental inquiry in the case of the third officer has been completed and further action is being taken. The fourth case is under investigation.

**Land and Development Office, New Delhi**

2860. **Shri Gulshan:**  
**Shri P. H. Bheel:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that Reports of Junior officers in the Land and Development Office, Delhi about the alleged violations of lease deeds are not verified by the Senior Officers.